

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1445  
ANSWERED ON:03.03.2006  
UNAUTHORISED CONSTRUCTION  
Mahato Shri Bir Sing;Mahato Shri Sunil Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a Bill prepared by the Union Government to check the unauthorised construction works strictly by private building constructors, estate agents and property dealers of Delhi has been sent to the Government of NCT of Delhi and it is still pending with them;
- (b) if so, whether it is also a fact that after the repeal of Urban Land Act, this Bill has become more necessitated; and
- (c) if so, the action being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)to(c): A proposal had been considered to bring in a legislation for regulating construction and sale of apartments, development of lands and its transactions, development of colonies and activities of promoters, builders and estate agents in the National Capital of Delhi. However, it was decided to consider such a legislation in respect of NCT of Delhi after a model legislation to regulate and control the activities of builders and developers is prepared.